

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-420(ND)/2017

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys Vs. M/s. Sandeep Axles Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): None

For the Respondent (s): None

ORDER


CA/35/2018 has been filed on behalf of the COC praying for replacement of the RP. They have proposed the name of Mr. Vijay Kumar Gupta (Registration No.: IBBI/IPA-001/IP-P00262/2017-2018/10500) whose consent and certificate of eligibility has also been placed on record.


In view of the resolution passed by the COC, Mr. Vijay Kumar Gupta is confirmed as the RP in this case. He is directed to take necessary steps as per the statute and file the report.

Ld. Counsel for the earlier RP, Mr. Vishnu Dutt submits that his fees and outstanding expenses be reimbursed by the COC as per the agreed terms.

Ld. Counsel for the COC is directed to look into the matter and ensure that outstanding liability is paid within 10 days. Copy of this order be given Dasti to both parties.

No further orders are called for. CA stands disposed off.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)